

(c) to (f) Complaints, if any, are received by respective State Government/UT Administrations, and are dealt with by them as per the provisions of above mentioned Act(s) and/or provisions of Indian Penal Code. The details of these complaints are not maintained centrally.

**Discussion with Ministry of Finance on demands of  
retired and working personnel**

†1833. SHRI ISHWARLAL SHANSKARLAL JAIN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Ministry had held discussion/meetings with the Ministry of Finance with reference to the pending demands of retired and working personnel under scheme of 1995;

(b) if so, the details thereof;

(c) whether Ministry of Finance itself is capable of meeting the years old pending demands of this scheme of 1995 or wants to extend cooperation; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) No discussions/meetings were held with the Ministry of Finance.

(b) to (d) Does not arise in view of reply to part (a) of the question.

**Providing jobs to Diploma/Degree Holders in ITIs**

1834. SHRI A. ELAVARASAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has ordered Industrial Training Institutes (ITIs) to ensure that engineering diploma and degree holders from at least half of their faculty;

(b) if so, the details thereof;

(c) whether the order will help provide teaching jobs to at least 20,000 people every year besides improving teaching standards;

(d) if so, the details thereof;

(e) whether the country has 9,500 ITIs catering over 1.2 million students and engaging 76,000 teachers who do not have engineering degree/diploma; and

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†Original notice of the question was received in Hindi.

(f) if so, the step taken to fill up the vacancies with proper qualified engineering graduates/diploma holders?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) Yes Sir. On recommendation of National Council for Vocational Training (NCVT), which is an apex advisory body set up by Government of India to advise it on issues relating to Vocational Training, Government has issued orders that institutes seeking affiliation from NCVT must apply for a minimum of two units or multiples thereof a trade at a time and appoint two instructors, one for each unit, as per norms. Out of these two instructors, one instructor should be with Diploma/Degree in relevant branch of engineering from recognised board/university and experience as prescribed by NCVT.

(c) and (d) As seating capacity in Government and Private ITIs is growing @ 10% every year and with an average instructor - trainee ratio of 1:16, the new norms will provide teaching/training jobs to around 3000 such graduates every year and this would help in improving the quality of teaching/training standards in these institutes.

(e) and (f) As on 30.6.2011 country has 9025 Government and Private ITIs with total seating capacity of 12,69,552. Around 79,000 instructors are engaged in providing skill training in these institutes. As the decision was taken in 2010, the State Governments have been advised to appoint at least 50% instructors of ITIs with Diploma/Degree qualifications which is expected to happen over a period of time.

#### **National Tea Wage Board for tea labourers**

†1835. SHRI SAMAN PATHAK: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has data with it regarding the number of tea labourers (permanent labourers) in the country;

(b) whether the tea labourers are being paid uniform wages all over the country;

(c) whether Government has constituted a National Tea Wage Board for the tea labourers of Darjeeling, Duars, Assam and rest of the country;

(d) if so, the details thereof; and

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†Original notice of the question was received in Hindi.